Difficulties on funeral of poor

†2685. DR. VINAY P. SAHASRABUDDHE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a)　whether there is any proposal of Government to overcome the difficulties being faced in conducting funeral of the poor, which is an insult to humanity in different States of the country;

(b)　if so, the details thereof;

(c)　whether Government is considering to provide economic assistance to the people facing this problem; and

(d)　whether there are any rules framed earlier in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (d) As per entry 10 of the List II - State List in the Seventh Schedule of the Indian Constitution, burials and burial grounds; cremations and cremation grounds are State subject.

However, Ministry of Rural Development has informed that under National Family Benefits (NFBS) w.e.f. 18.10.2012, a lump sum amount of ₹ 20,000/- is provided to family belonging to a Below Poverty Line (BPL) household on the death of a primary breadwinner of the family in the age group of 18-59 years. The number of beneficiaries covered during 2015-16 under NFBS is 3.61 lakh.

Funds for old-age homes in Chhattisgarh

†2686. DR. BHUSHAN LAL JANGDE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a)　whether it is a fact that several old age homes in Chhattisgarh are being run by NGOs which are being provided negligible amount of grants by Government and also there are many organisations here which are in a state of neglect for want of availability of the proposed funds;

(b)　whether the Central Government proposes to set up old-age homes with all facilities in Chhattisgarh; and

(c)　whether required funds are not forthcoming for making arrangements for the physically challenged, the disabled and the mental patients and also for their treatment and procurement of artificial limbs?

†Original notice of the question was received in Hindi.